GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 30/2021 -Customs (ADD)

New Delhi, the 24th May, 2021

G.S.R.--(E).- Whereas, the designated authority vide initiation notification No. 7/1/2021-DGTR, dated the 19th February, 2021, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th February, 2021, has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of ‘1,1,1,2-Tetrafluoroethane or R-134a’, originating in or exported from China PR, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 30/2016-Customs (ADD), dated the 11th July, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 675(E), dated the 11th July, 2016, and has requested for extension of the said anti-dumping duty in terms of sub-section (5) of section 9A of the Customs Tariff Act.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the said rules, the Central Government hereby makes the following further amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 30/2016-Customs (ADD), dated the 11th July, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 675(E), dated the 11th July, 2016, namely:-

In the said notification, after paragraph 2 and before the ‘Explanation’, the following paragraph shall be inserted, namely: -

“3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty shall remain in force up to and inclusive of the 10th January, 2022, unless revoked, superseded or amended earlier.”.

[F. No. 354/24/2010-TRU(Pt-V)]

(Gaurav Singh)
Deputy Secretary to the Government of India
Note: The principal notification No. 30/2016-Customs (ADD), dated the 11th July, 2016 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 675(E), dated the 11th July, 2016.